

(3) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the documents mentioned at (vii) and (viii) of item (2) above. [Placed in Library. See No. 3275/79].

**NOTIFICATIONS UNDER INDIAN
RAILWAYS ACT, 1890**

**THE MINISTER OF STATE IN
THE MINISTRY OF RAILWAYS
(SHRI SHEO NARAIN):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Indian Railways Act, 1890:—

(1) The Railways Red Tariff (Seventh Amendment) Rules, 1978, published in Notifications No. G.S.R. 3716 in Gazette of India dated the 19th December, 1978. [Placed in Library. See No. LT-3276/79].

(2) S.O. 333 published in Gazette of India dated the 27th January, 1979 declaring certain railway stations as "notified stations" for the removal of goods without delay. [Placed in Library. See No. LT-3277/79].

**NOTIFICATIONS UNDER EMPLOYEES' P.F.
AND MISCELLANEOUS PROVISIONS ACT,
1952 AND COAL MINES P.F. AND MIS-
CELLANEOUS PROVISIONS ACT, 1948,
FOUR STATEMENTS FOR DELAY AND
ANNUAL REPORT ON WORKING OF EM-
PROVISIONS ACT, 1952 AND SCHEMES
PROVISIONS ACT, 1952 SCHEME
THEREUNDER**

**THE MINISTER OF STATE IN
THE MINISTRY OF LABOUR AND
PARLIAMENTARY AFFAIRS (DR.
RAM KIRPAL SINHA):** I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—

(i) The Employees' Provident Funds (Fourth Amendment) Scheme, 1978, published in Notification No. G.S.R. 1523 in Gazette of India dated the 23rd December, 1978.

(ii) The Employees Deposit-Linked Insurance (Third Amendment) Scheme, 1978, published in Notification No. G.S.R. 67 in Gazette of India dated the 13th January, 1979. [Placed in Library. See No. LT-3278/79].

(2) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—

(i) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1978, published in Notification No. G.S.R. 1352 in Gazette of India dated the 11th November, 1978.

(ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1978, published in Notification No. G.S.R. 1353 in Gazette of India dated the 11th November, 1978.

(iii) The Coal Mines Provident Fund (Amendment) Scheme, 1978, published in Notification No. G.S.R. 1354 in Gazette of India dated the 11th November, 1978.

(iv) The Neyveli Coal Mines Provident Fund (Amendment) Scheme 1978, published in Notifications No. G.S.R. 1355 in Gazette of India dated the 11th November, 1978.

(v) G.S.R. 31 published in Gazette of India dated the 6th January, 1979, rescinding the Neyveli Coal Mines Provident Fund Scheme, 1966, published in Notification No. G.S.R. 1771 dated the 14th November, 1966.

(3) Four statements (Hindi and English versions) showing reasons

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to appoint Members to J.C. for J. C. Report
 for delay in laying the Notifications mentioned at (i) to (iv) of item (2) above. [Placed in Library. See No. LT-3279/79].

House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

(4) A copy of the Annual Report (Hindi and English versions) on the working of the Employees Provident Funds and Miscellaneous Provisions Act, 1952 and the Schemes framed thereunder, for the year 1977-78. [Placed in Library. See No. LT-3280/79].

12.05 hrs.

KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE:

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

RECOMMENDATION TO RAJYA SABHA TO APPOINT A MEMBER TO JOINT COMMITTEE

SHRI SURAJ BHAN (Ambala): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes in the vacancy caused by the resignation of Shri Jagbir Singh and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee".

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes in the vacancy caused by the resignation of Shri Jagbir Singh and do communicate to this

डा० राम जी सिंह (भागलपुर) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ :

"कि यह सभा खादी तथा ग्रामीण आयोग अधिनियम, 1956 का और संशोधन करने वाल विधेयक सम्बन्धी संयुक्त समिति का प्रतिवेदन प्रस्तुत किये जाने का समय भगवते सत्र के प्रथम सप्ताह के अन्तिम दिन तक और बढ़ाती है।"

SHRI O. V. ALAGESAN (Arkonam): I stand to oppose this motion, though I am sorry I have to do it, because I have great respect for Mr. Nathwani and Dr. Ramji Singh. Already 3 months' extension has been given, and 12 sittings have been held. What has happened? They have not moved beyond the clause on definitions. They have not taken up clause-by-clause. What did they do in all these 12 sittings—one does not know. Now another extension for another 6 months is being asked for. According to the principles of this Bill the definition of khadi is a travesty, on the definition of khadi. All Gandhians except the greatest Gandhian, viz. our Prime Minister oppose this. I do not know how he brought himself to support this Bill. There are many different kinds of textiles—handlooms, mill-made cloth etc. This also can be made separately, and marketed as such. I do not know why it should be put in under the definition of khadi and marketed.

Another serious matter is that already such a khadi is being made under the auspices of the Khadi and